public sector project, a number of activities connected with corporate social responsibility are also proposed to be undertaken in this area. However, due to the threat of CPI (Maoist) and its front organizations, the work at present is running behind schedule and the contractors are facing serious danger to their lives. This is just one instance of the myriad ways in which the Maoist insurgency has emerged as a serious impediment to the nation-building process, wherein they are obstructing even public sector projects.

In view of the above, the Ministry of Home Affairs has held meetings with the Ministry of Steel and the Ministry of Railways and decided to enhance the level of security for this project. However, it is also necessary to create public opinion against the disruptive activities of CPI (Maoist) and counter their disinformation and propaganda campaign against this project.

Missing kids in Delhi

82. SHRI BHUPENDER YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Delhi has become 'Missing Kids' capital of India as more than 15 children a day go missing in the city and police have failed to maintain data and a record of 1,146 children gone missing till April 15, 2012;

(b) whether these missing children land up in begging rings, prostitution, paedophilic nets and organ trade or end up getting exported for camel jockeying, which is an organised crime; and

(c) if so, the details of concrete steps Government has taken till date to trace, save and rehabilitate missing children in capital?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir. Delhi Police maintains proper record of each and every child, who is reported to be missing.

(b) No such case has been reported or registered by Delhi Police during the current year 2012 (upto 15.07.2012).

(c) The steps taken by the Delhi Police to trace, save and rehabilitate missing children in capital are as follows:

(i) The Standing Order No. 252/09, which relates to the duties of Police in case of missing children, has been revised in the light of the observations of Hon'ble Delhi High Court in a matter regarding missing children.

(ii) Concerned staff of Delhi Police is briefed regularly and action is taken as per the Standing Order by the police station, as and when any such case is reported;

(iii) Additional Commissioners of Police/Deputy Commissioners of Police have been instructed to closely supervise and monitor the progress in the tracing of missing children as per the Standing Order.

(iv) Delhi Police has also established Anti-Human Trafficking Units (AHTUs) in all districts and has formulated SOP for dealing with cases of missing children.

(v) A Missing Persons Desk has been constituted in each police station and the Inspector (Investigation) acts as the Registering Officer of this Desk and the nominated Juvenile Welfare Officers are its members. The Inspector (Investigation) ensures that immediate action is initiated as per the Standing Order on receipt of a complaint, and complete records are maintained regarding efforts made by them to trace the missing child. SHOs and senior officers regularly monitor/review the functioning of this desk.

Deferment of liberalised VISA agreement between India and Pakistan

83. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the liberalised VISA agreement between India and Pakistan has been put off as appeared in the news papers;

(b) if so, the details thereof; and

(c) the reasons for its deferment and the measures being taken by Government for its early implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The revised Bilateral visa agreement between India and Pakistan was to be signed during the Home/Interior Secretary level talks held in Islamabad on May 24-25, 2012. During the talks, both sides welcomed the finalization of the Visa Agreement and agreed to sign it at an early date Pakistan side informed that some internal approvals were under process and the Agreement would be signed once they are in place.